

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN):

(a) The Central Government has no such proposal under consideration.

(b) The existing measures for controlling deforestation have been reviewed and as a result the Forest (Conservation) Act 1980 was passed in October 1980.

(c) The Central Government gives 50 per cent Central assistance up to a maximum of Rs. 1000 per hectare and Rs. 250 per 1000 seedlings to States for raising and maintenance of forest plantations as also for free supply of seedlings to farmers and children under the Centrally Sponsored Scheme of "Social Forestry including Rural Fuelwood Plantations" in selected districts.

मध्य प्रदेश में लघु सिंचाई योजनाओं के लिए धनराशि का आबंटन

* 504. श्री दिलीप सिंह भूरिया : क्या सिंचाई मंत्री यह बताने की इच्छा करेंगे कि :

(क) क्या मध्य प्रदेश को वर्ष 1980-81 की तुलना में लघु सिंचाई योजनाओं के लिए बहुत कम धन राशि आवंटित की गई है; और

(ख) यदि हां, तो मध्य प्रदेश सरकार के अतिरिक्त केन्द्रीय सहायता के लिए प्रस्तावों पर सरकार क्या कार्यवाही कर रही है ?

सिंचाई मंत्रालय में राज्य मंत्री (श्री जियाउद्दुल हामान अंसारी) : (क) जी, नहीं। मध्य प्रदेश में लघु सिंचाई स्कीमों

के लिए वार्षिक योजनागत आवंटन निम्न प्रकार है :—

	करोड़ रुपये
1980-81	40.00
1981-82	42.00
1982-83	46.00

(ख) वित्तीय ससाधनों की तंगी के कारण, 1981-82 के दौरान कोई अग्रिम केन्द्रीय योजनागत सहायता स्वीकृत नहीं की जा सकी।

Sale of Sub-Standard Seeds

*505. SHRI B. V. DESAI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Ministry have expressed great concern regarding sub-standard seeds being sold in the market and has stressed the need for better quality control; and

(b) whether any directive has been issued to the National Seeds Corporation and State Farms Corporation of India in this regard?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) The Ministry is concerned about the quality of seeds being sold in the market as this is a vital input for ensuring higher crop yields. Under the Seeds Act, 1966, enforcement of quality control on seeds is the responsibility of the State Governments. This point has been improved upon the States on several occasions.

(b) The State Farms Corporation of India and the National Seeds Corporation were set up with the primary objective of producing and distributing seeds of guaranteed quality. They are fully aware of the concern

of the Government in respect of the quality of the seeds and their performance is continuously monitored and reviewed by the Government.

**Meeting with Chief Ministers Re:
Share of Cost for Narmada
Project**

*509. SHRI DIGVIJAY SINGH:
Will the Minister of IRRIGATION be pleased to lay a statement showing:

(a) whether he held a meeting on the 28th December, 1981 with Chief Ministers of Gujarat, Maharashtra and Madhya Pradesh to share the cost of the Sardar Sarovar (Narmada Project);

(b) what was the commitment made by each State and how much did each State actually contribute;

(c) was the shortfall due to the Planning Commission not ensuring adequate financial provision; and

(d) how is this situation to be rectified?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) Yes, Sir.

(b) The Chief Minister, Maharashtra stated that during the current year (1981-82) Rs. 3 crores have already been paid and that the provision of remaining amount of Rs. 6.68 crores which includes 1/3rd of the arrears agreed to be paid will also be made by the State Government during the year 1982-83. The Chief Minister, Madhya Pradesh while appreciating the need for making adequate provision in his State plans, expressed that, in view of constraint of financial resources, the State would not be able to provide full amount during 1982-83. The Chief Minister of Rajasthan was not present in the meeting.

The actual amounts proposed by the States in their Annual Plans

1982-83 against the requirements are as under:—

	Provision necessary including 1/3rd arrears share	Provision actually made
	(Rs. crores)	
Maharashtra .	9.68*	9.68*
		*(Rs. 3 crores already released)
Madhya Pradesh	20.44	9.60
Rajasthan .	6.11	0.50

(c) No, Sr.

(d) This matter has been actively taken up by the Centre as well as the State Government of Gujarat with these State Governments.

Brahmaputra Board

511. DR. KRUPASINDHU BHOI:
Will the Minister of IRRIGATION be pleased to state:

(a) the composition of Brahmaputra Board constituted in pursuance of the Brahmaputra Board Act, 1980 and its terms of reference; and

(b) the progress made by the Board in its work so far?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) and (b). The Brahmaputra Board constituted with effect from 31st December, 1981, in pursuance of Brahmaputra Board Act, 1980, comprises of Chairman, Vice-Chairman, General Manager and Financial Adviser of the Board and representatives one each from the States/ Union Territories of Arunachal Pradesh, Assam, Meghalaya, Nagaland, Manipur, Tripura and Mizoram, and 5 concerned Central Ministries and four Central Agencies of the Government of India and the North Eastern